

FORM 21
THE PATENTS ACT, 1970
(39 of 1970)
&
The Patents Rules, 2003
REQUEST FOR TERMINATION OF COMPULSORY LICENCE
[See section 94; rule 102(1)]

1. Name, address and nationality of the applicant(s). I/We¹.....

 hereby apply for the termination of the compulsory licence granted to
by the order of the Controller dated.....under patent No/ No..... dated..... granted to.....for which the patentee
2. Certified copies of the documents are to be enclosed in duplicate. I/we declare that I am/We are the patentee for the above mentioned patent
 I/we declare that I/we derive title/interest in the patent.
 I/we make the above mentioned request for termination on the following grounds, namely:

3. Complete address including postal code and state along with telephone and fax number(s). I/we declare that the facts and matters stated herein are true to the best of my/our knowledge, information and belief.
 The details of documentary evidence in support of my/our interest and the grounds stated above are given below:²
 (a)
 (b)
 (c)
 My/our address for service in India is:³

4. To be signed by the applicant(s) or by his authorized registered patent agent.
5. Name of the natural person who has signed.

Dated this day of..... 20

Signature .⁴

(.....)⁵

To

The Controller of Patents,

The Patent Office,

At
